

ITEM NO.27+29+30+31+32 Court 8 (Video Conferencing) SECTION XIV

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

ITEM 27

Petition(s) for Special Leave to Appeal (C) No(s). 6023/2020

(Arising out of impugned final judgment and order dated 12-12-2019 in MACAPP No. 892/2019 passed by the High Court Of Delhi At New Delhi)

NEW INDIA ASSURANCE CO. LTD.

Petitioner(s)

VERSUS

KUSUM & ORS.

Respondent(s)

ITEM 29

SLP (CIVIL) NO.7537/2020

WITH

SLP (CIVIL) NO.9498/2020

(With appln. For exemption from filing C/C of the impugned judgment)

ITEM 30

DIARY NO.8362/2020

(With applns. for condonation of delay in filing and exemption from filing C/C of the impugned judgment)

WITH

DIARY NO.8357/2020

(With applns. for condonation of delay in filing and exemption from filing C/C of the impugned judgment)

DIARY NO.8361/2020

(With applns. for condonation of delay in filing and exemption from filing C/C of the impugned judgment)

DIARY NO.8354/2020

(With applns. for condonation of delay in filing and exemption from filing C/C of the impugned judgment)

DIARY NO.8360/2020

(With applns. for condonation of delay in filing and exemption from filing C/C of the impugned judgment)

DIARY NO.8370/2020

(With applns. for condonation of delay in filing and exemption from filing C/C of the impugned judgment)

DIARY NO.8353/2020

(With applns. for condonation of delay in filing and exemption from filing C/C of the impugned judgment)

**DIARY NO.10574/2020**

(With applns. for condonation of delay in filing and exemption from filing C/C of the impugned judgment)

**DIARY NO.10577/2020**

(With applns. for condonation of delay in filing and exemption from filing C/C of the impugned judgment)

**ITEM 31****SLP (CIVIL) NO.7566/2020**

(With appln. for exemption from filing C/C of the impugned judgment)

**ITEM 32****DIARY NO.10190/2020**

(With applns. for condonation of delay in filing and exemption from filing C/C of the impugned judgment)

Date : 11-01-2021 These matters were called on for hearing today.

CORAM :

HON'BLE MS. JUSTICE INDU MALHOTRA  
HON'BLE MR. JUSTICE AJAY RASTOGI

For Petitioner(s) Mr. Rohit Kumar Sinha, Adv.  
Mr. T. Mahipal, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

SLP (CIVIL) NO. 6023/2020, SLP (CIVIL) NO.7537/2020, DIARY NO.8362/2020 , DIARY NO.8357/2020, DIARY NO.8361/2020, DIARY NO.8354/2020, DIARY NO.8360/2020, DIARY NO.8370/2020, DIARY NO.8353/2020, DIARY NO.10574/2020, DIARY NO.10577/2020, SLP (CIVIL) NO.7566/2020 AND DIARY NO.10190/2020

Delay condoned.

Issue notice on the limited point that compensation under head "Love and Affection" cannot be granted, as the Constitution Bench decision in *National Insurance Company Ltd Vs Pranay Sethi and Ors.* reported in 2017 (16 ) SCC 680 does not provide for the same.

The issue raised in the present case is covered by the the decision of this Court in SLP (Civil) No.28548/2014 on 30.06.2020 passed in United India Insurance Co. Ltd. vs. Satinder Kaur @ Satwinder Kaur & Ors. followed in *New India Assurance Company Limited versus Somwati* reported in 2020 (9) SCC 644, wherein it has been held that compensation can be awarded only for loss of consortium, and not for loss of Love and Affection.

SLP (CIVIL) NO.9498/2020

The Special Leave Petition is dismissed. Pending application(s), if any, shall stand disposed of.

(Geeta Ahuja)  
Court Master

(Dipti Khurana)  
Court Master